GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 3/Leg. G2/2025/Law.

Dated, Thiruvananthapuram, <u>14th August, 2025</u> <u>29th Karkadakam, 1200</u> 23rd Sravana, 1947.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Ordinance, 2025.

By order of the Governor,

K. G. SANAL KUMAR, *Law Secretary*.



[Translation in English of "2025-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (സർവ്വകലാശാലകളുടെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ദേദഗതി ഓർഡിനൻസ്" published under the authority of the Governor.]

ORDINANCE No. 1 OF 2025

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE UNIVERSITIES) AMENDMENT ORDINANCE, 2025

Promulgated by the Governor of Kerala in the Seventy-sixth Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015.

Preamble.—WHEREAS, it is expedient to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Ordinance, 2025.
 - (2) It shall come into force at once.



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2. Act 18 of 2015 to be temporarily amended.—During the period of operation of this

Ordinance, the Kerala Public Service Commission (Additional Functions as Respects the

Services under the Universities) Act, 2015 (18 of 2015) (hereinafter referred to as the principal

Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. Amendment of section 2.—In the principal Act, in section 2, in clause (a), sub-clause

(viii) shall be omitted.

4. Insertion of new sections 3A and 3B.—After section 3 of the principal Act, the

following sections shall be inserted, namely:—

"3A. Special provision in respect of the existing employees appointed to non-

teaching posts under the Act.- Notwithstanding anything contained in this Act or in any

judgment, decree or order of any Court or Tribunal or any other authority, the Government may,

in consultation with the Public Service Commission, appoint, the employees appointed by

direct recruitment to the non-teaching posts of the National University of Advanced Legal

Studies under the provisions of the Kerala Public Service Commission (Additional Functions

as Respects the Services under the Universities) Act, 2015 (18 of 2015), in the Universities on

such conditions as may be specified.

3B. Saving.—Notwithstanding the exemption of the National University of

Advanced Legal Studies from the purview of the Kerala Public Service Commission

(Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015),

such exemption shall not affect the validity, invalidity, effect or consequence of anything done

or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under

the said Act, from the date of commencement of the said Act to the date of exempting the said

University from the purview of the said Act.".

RAJENDRA VISHWANATH ARLEKAR,

GOVERNOR.